

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 115 OF 2018**

**Dated: 12<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Kanan Devan Hills Plantations Company Private Limited .... Appellant(s)**  
**Versus**  
**Kerala State Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Atul Shankar Vinod

Counsel for the Respondent(s) : Mr. Mukund P Unni for R-2

**ORDER**

The learned counsel, Mr. Atul Shankar Vinod, appearing for the Appellant prays for an adjournment in this case on the ground that the arguing counsel for the Appellant is in some personal difficulty to argue the matter today.

Submission of the counsel for the Appellant, as stated supra, is placed on record.

At the request of the counsel for the Appellant, list the matter for hearing on **09.05.2019**, agreed by the counsel appearing for the Appellant and the second Respondent.

**(Ravindra Kumar Verma)**  
**Technical Member**

vt/kt

**(Justice N.K. Patil)**  
**Judicial Member**